

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
RAHEJA DEVELOPERS LIMITED – PROJECT RAHEJA REVANTA OPERATING IN REAL
ESTATE SECTOR HAVING PROJECT SITE AT GURGAON, HARYANA

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the Corporate Debtor along with PAN/ CIN/ LLP No.	Raheja Developers Limited – Project Raheja Revanta (“ Project Raheja Revanta ”) CIN: U45400DL1990PLC042200 (of the Corporate Debtor) RERA Registration of the Project: 32 of 2017 dated 04 August 2017 (currently expired)
2.	Address of the Registered Office Address of the Project Raheja Revanta Site	W4D, 204/5, Keshav Kunj Cariappa Marg, Western Avenue, Sainik FA, RMS, South Delhi, New Delhi, India, 110062 Sector 78, Village- Shikohpur, Gurugram, 122012
3.	URL of website	https://www.rahejarevantacirp.in
4.	Details of place where majority of fixed assets are located	The Project is being developed over approx. 18.72 acres of land located at Sector 78, Village- Shikohpur, Gurugram, 122012
5.	Installed capacity of main products/ services	Project Raheja Revanta has approx. 900+ units and an aggregate total saleable area of more than 19 lakh sq. ft.
6.	Quantity and value of main products/ services sold in last financial year	Details w.r.t. inventory (units) sold in last year are not available, however, basis the information available, inventory sold till date is approx. 735 units
7.	Number of employees/ workmen	As per details received from the suspended management of the Project, presently there are no employees/workmen of Raheja Developers Limited (“RDL”) deployed on Project Raheja Revanta



8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	The financial statements of the Corporate Debtor, covering all projects, are available up to 31 March 2023 only. Details regarding the same can also be requested by sending an email to the Resolution Professional at cirp@rahejarevanta.in or can be downloaded from https://www.rahejarevantacirp.in Project-specific financial statements are not available. Investment Teaser for the Project Raheja Revanta is available at https://www.rahejarevantacirp.in
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Details regarding the same can be requested by sending an email to the Resolution Professional at cirp@rahejarevanta.in or can be downloaded from https://www.rahejarevantacirp.in
10.	Last date for receipt of expression of interest	24 October 2026
11.	Date of issue of provisional list of prospective resolution applicants	02 November 2026
12.	Last date for submission of objections to provisional list	07 November 2026
13.	Date of issue of final list of prospective resolution applicants	13 November 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	13 November 2026
15.	Last date for submission of resolution plans	14 December 2026
16.	Process email id to submit EOI	cirp@rahejarevanta.in
17.	Details of the corporate debtor's registration status as MSME	Yes, Raheja Developers Limited is MSME basis the records shared by the suspended management.

Note: The CoC in its 4th meeting has resolved to scrap the earlier EOI process pursuant to Form-G dated 03 September 2026 and publish the current invitation for EOI for submission of Resolution Plans.

Date: 08 October 2026

Place: New Delhi



GT Restructuring Services LLP
Resolution Professional (RP)
Raheja Developers Limited – Revanta Project
 (IBBI/IPE-0110/IPA-1/2023-24/50057)
 L-41, Connaught Circus, New Delhi – 110001
 AFA Valid Upto: 30 June 2027
 Email id: cirp@rahejarevanta.in

Through Authorised Signatory
 Surendra Raj Gang
 Insolvency Professional
 IBBI/IPA-001/IP-P01066/2017-2018/11773
 AFA Valid Upto: 30 June 2027